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## Thursday, 12 December, 2024 21 Agrahayana, 1946 (Saka)

PARLIAMENTARY DEBATES

### **RAJYA SABHA**

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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#### **RAJYA SABHA**

Thursday, the 12<sup>th</sup> December, 2024 /21 Agrahayana, 1946 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

#### **BIRTHDAY GREETINGS**

MR. CHAIRMAN: Hon Members, I am pleased to extend greetings to hon. Members of Parliament -- Shri Sharad Pawar and Shri Harsh Mahajan on their birthdays.

Shri Sharad Pawar, Padma Vibhushan Awardee, a four-time Chief Minister of Maharashtra, -- 1978 to 1980, 1988 to 1990, 1990 to 1991 and 1993 to 1995 -- former Union Defence and Agriculture Minister, is serving his second term in this august House since April, 2020. Shri Pawar comes with extensive legislative experience of having served in Lok Sabha for seven terms, six terms in Maharashtra Legislative Assembly and one term in the Maharashtra Legislative Council. His long and distinguished career reflects his leadership and deep influence in both State and national politics. His multifaceted personality and his administrative qualities have been witnessed while he had been the President of the ICC, the BCCI and the Mumbai Cricket Association. His book, "On My Terms", is a rich, insightful and remarkable memoir of his contributions to public life.

Shri Sharad Pawar is married to Shrimati Pratibha Pawar and the couple is blessed with daughter, Shrimati Supriya Sule, who was a former Member of this House, from 2006 to 2009 and, since then, continually she is in her fourth term in the Lok Sabha, having been recently elected in 2024.

Hon. Members, on my own and on behalf of this House, I wish him a happy, long and healthy life and extend greetings to his family members. I cherish a strong personal bond with the family for the last over three decades.

Hon. Members, Shri Harsh Mahajan is serving his first term in Rajya Sabha since April, 2024. Shri Mahajan served for three terms in Himachal Pradesh Legislative Assembly. ... (*Interruptions*)... Are you saying something?

श्री जयराम रमेश (कर्नाटक): सर, इंडियन नेशनल कांग्रेस, आपके माफिक...

श्री सभापति: आप तो रिश्तों को बहुत जल्दी भूल जाते हैं, आपको रिश्ते याद ही कहाँ रहते हैं! रिश्तों की अहमियत समझिए थोड़ा। इन रिश्तों की तिलांजिल नहीं दी जाती है, इन रिश्तों को पूजा जाता है, सृजन किया जाता है। चोट करनी है, तो दिमाग पर कीजिए, दिल पर नहीं।

Shri Harsh Mahajan has been Cabinet Minister of Animal Husbandry in the Government of Himachal Pradesh from 2003 to 2008. He has been a recipient of Himachal Kesri Award in 2007 for his exemplary contributions to public life.

He is married to Shrimati Uma Mahajan and the couple is blessed with son Viraj Mahajan and daughter Subhadra.

Hon. Members, on my own and on behalf of this House, I wish him a happy, long and healthy life and extend greetings to his family members.

#### PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

- I. Haritage Bye-Laws for Ancient Monuments and Archaeological Sites and Remains
- II. Reports and Accounts (2022-23 and 2023-24) of Tibet House, New Delhi; Indian Museum, Kolkata; Sahitya Akademi, New Delhi; and Victoria Memorial Hall, Kolkata and related papers

THE MINISTER OF CULTURE (SHRI GAJENDRA SINGH SHEKHAWAT): Sir, I lay on the Table:—

- I. A copy each (in English and Hindi) of the following Heritage Bye-laws of the Ministry of Culture, under sub-section (6) of Section 20E of the Ancient Monuments and Archaeological Sites and Remains Act, 1958:-
  - (1) Heritage Bye-Laws for The Bridge over Beta (Behta) River and the temple attached to it, Tikaitganj, (Tehsil Malihabad, District Lucknow, Uttar Pradesh).
  - (2) Heritage Bye-Laws for Hammam Khana, Chowk Mohalla, Burhanpur, Madhya Pradesh.
  - (3) Heritage Bye-Laws for "Two tombs, viz., the first octagonal and known as the tomb of Muhammad Momin, the 'Ustad', now empty, and the other square and known as the tomb of Haji Jamal, his pupil; the latter contains 5 graves inside and one on a platform outside" Nakodar, District Jalandhar,

- Punjab.
- (4) Heritage Bye-Laws for the site of the Stupa and Monastery of the Sakyas at Piprahwa (Tehsil and District Siddharth Nagar, Uttar Pradesh).
- (5) Heritage Bye-Laws for The Dome of Shah Nawaz Khan, Burhanpur, Madhya Pradesh.
- (6) Heritage Bye-Laws The Group of Temples known as Brindaban Chandra's Math, Guptipara, District Hooghly, West Bengal.
- (7) Heritage Bye-Laws for Cemeteries, Mauza Kydganj, District Prayagraj, Uttar Pradesh.
- (8) Heritage Bye-Laws for Bibi Sahib's Masjid, Burhanpur, Madhya Pradesh.
- (9) Heritage Bye-Laws for Ancient Site and Buddhist Stupa, Sanghol, District-Fatehgarh Sahib, Punjab
- (10) Heritage Bye-Laws for Ancient Site known as Fazilnagar Ka Kot comprised in survey plot Nos 766, 782 and part of survey plot Nos 757, 758 and 759, District-Kushinagar, Uttar Pradesh.
- (11) Heritage Bye-Laws for Mounds locally known as PenahiaJhar, KharahuaJhar, Ora Jhar situated on the road from Balrampur near the ancient remains of Saheth-Maheth (Shravasti), District-Balrampur, Uttar Pradesh.
- (12) Heritage Bye-Laws for Lord Cornwallis Tomb, Ghazipur, Uttar Pradesh.
- (13) Heritage Bye-Laws for Ancient Excavated Sites and Remains, Village Khawli Sera, Purola, District Uttarkashi, Uttarakhand.
- (14) Heritage Bye-Laws for Lakha Mandal temple and images in its vicinity, Village Lakhamandal, Tehsil Chakrata, District Dehradun, Uttarakhand.
- (15) Heritage Bye-Laws for Imambara of Asaf-ud-Daula, Masjid connected with Asaf-ud-Daula and Rumi Darwaza close to Asaf-ud-Daulalmambara at Hussainabad, Tehsil Lucknow Sadar, District Lucknow, Uttar Pradesh.

[Placed in Library. For (1) to (15), see No. L. T. 1456/18/24]

- II. A copy each (in English and Hindi) of the following papers:
  - (i) (a) Annual Report of the Tibet House, New Delhi, for the year 2022-23.
    - (b) Annual Accounts of the Tibet House, New Delhi, for the year 2022-23 and the Audit Report thereon.
    - (c) Review by Government on the working of the above Centre.
    - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L. T. 1451/18/24]

- (ii) (a) Annual Report and Accounts of the Indian Museum, Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Museum.

    [Placed in Library. See No. L. T. 1454/18/24]
- (iii) (a) Annual Report and Accounts of the Sahitya Akademi, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Akademi.

    [Placed in Library. See No. L. T. 1452/18/24]
- (iv) (a) Annual Report and Accounts of the Victoria Memorial Hall, Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Memorial.

    [Placed in Library. See No. L. T. 1453/18/24]
- I. Report and Accounts (2023-24) of NRDC, New Delhi; CEL, New Delhi; NPCIL, Mumbai; BHAVINI, Chennai; CIC, New Delhi; Kendriya Bhandar, New Delhi and related papers.
- II. Report and Accounts (2023-24) of Various Institutes, Society, and Centre and related papers
- III. Report and Accounts (2023-24) of IITM, Pune; NIOT, Chennai; NCESS, Thiruvananthapuram; INCOIS, Hyderabad; NCPOR, Goa and related papers

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): Sir, I lay on the Table:—

- I. A
- (i) (a) Seventieth Annual Report and Accounts of the National Research Development Corporation (NRDC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

  [Placed in Library. See No. L. T. 1286/18/24]
- (ii) (a) Fiftieth Annual Report and Accounts of the Central Electronics Limited (CEL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Company.

    [Placed in Library. See No. L. T. 1685/18/24]
- (B) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
  - (i) (a) Thirty-seventh Annual Report and Accounts of the Nuclear Power Corporation of India Limited, (NPCIL), Mumbai, Maharashtra, along with its subsidiary companies for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
    - (b) Review by Government on the working of the above Corporation.

      [Placed in Library. See No. L. T. 1285/18/24]
  - (ii) (a) Twenty-first Annual Report and Accounts of the Bharatiya Nabhikiya Vidyut Nigam Limited, (BHAVINI), Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor's General of India thereon.
    - (b) Review by Government on the working of the above Company.

      [Placed in Library. See No. L. T. 1287/18/24]
- (C) A copy (in English and Hindi) of the Annual Report of the Central Information Commission (CIC), New Delhi, for the year 2023-24, under sub-section (4) of Section 25 of the Right to Information Act, 2005.

[Placed in Library. See No. L. T. 1283/18/24]

- (D) A copy each (in English and Hindi) of the following papers: -
  - (a) Annual Report and Accounts of the Kendriya Bhandar, New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Society.

[Placed in Library. See No. L. T. 1272/18/24]

- II. A copy each (in English and Hindi) of the following papers: -
  - (i) (a) Annual Report and Accounts of the Saha Institute of Nuclear Physics (SINP), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 1270/18/24]

- (ii) (a) Annual Report and Accounts of the Atomic Energy Education Society (AEES), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 1686/18/24]

- (iii) (a) Annual Report and Annual Accounts of the Tata Memorial Centre (TMC), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L. T. 1271/18/24]

- (iv) (a) Annual Report and Accounts of the Tata Institute of Fundamental Research (TIFR), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 1279/18/24]

- (v) (a) Annual Report and Accounts of the Harsh-Chandra Research Institute (HRI), Prayagraj, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 1278/18/24]

- (vi) (a) Annual Report and Accounts of the National Institute of Science Education and Research (NISER), Bhubaneswar, Odisha, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 1280/18/24]

(vii) (a) Annual Report and Accounts of the Institute of Mathematical Sciences,

- (IMSc) Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 1281/18/24]

- (viii) (a) Annual Report and Accounts of the Institute for Plasma Research, (IPR), Gandhinagar, Gujarat, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 1282/18/24]

- III. A copy each (in English and Hindi) of the following papers:
  - (i) (a) Annual Report and Accounts of the Indian Institute of Tropical Meteorology (IITM), Pune, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 1273/18/24]

- (ii) (a) Annual Report and Accounts of the National Institute of Ocean Technology (NIOT), Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.

Placed in Library. See No. L. T. 1274/18/24

- (iii) (a) Annual Report and Accounts of the National Centre for Earth Science Studies (NCESS), Thiruvananthapuram, Kerala, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L. T. 1275/18/24]

- (iv) (a) Annual Report and Accounts of the Indian National Centre for Ocean Information Services (INCOIS), Hyderabad, Telangana, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L. T. 1276/18/24]

(v) (a) Annual Report and Accounts of the National Centre for Polar and Ocean Research (NCPOR), Goa, for the year 2023-24, together with the

Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Centre.

[Placed in Library. See No. L. T. 1277/18/24]

## Reports and accounts (2023-24) of NALSA, New Delhi; and SLSA, UT of Chandigarh and related papers

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI ARJUN RAM MEGHWAL): Sir, I lay on the Table, under sub-section (5) of Section 18 of the Legal Services Authorities Act, 1987, a copy each (in English and Hindi) of the following papers:

- (i) (a) Annual Accounts of the National Legal Services Authority (NALSA), New Delhi, for the year 2023-24, and the Audit Report thereon.
  - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 1397/18/24]

- (ii) (a) Annual Report and Accounts of the State Legal Services Authority (SLSA), UT of Chandigarh, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 1110/18/24]

- I. Notifications of the Ministry of Power
- II. Reports and accounts (2023-24) of various Power Companies and Corporations; JERCs; CERC, New Delhi and related papers
- III. Reports and accounts (2023-24) and Budget (2024-25) of the Damodar Valley Corporation, Kolkata and related papers
- IV. Reports and accounts (2023-24) of BEE, New Delhi; CPRI, Bengaluru; NPTI, Faridabad, Haryanaand; NIWE, Chennai; FOR, New Delhi; PSDF (Erstwhile POSOCO), New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK): Sir, I lay on the Table:—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, issued under clause (a) of Section 14 of the Energy Conservation Act, 2001: -

(1) S.O. 3471(E)., dated the 14<sup>th</sup> August, 2024, amending the Principal Notification No. S.O. 246(E), dated the 17<sup>th</sup> January, 2024.

[Placed in Library. See No. L. T. 1023/18/24]

(2) S.O. 4490(E)., dated the 14<sup>th</sup> October, 2024, amending the Principal Notification No. S.O. 4554(E), dated the 26<sup>th</sup> September, 2022.

[Placed in Library. See No. L. T. 1351/18/24]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, under Section 179 of the Electricity Act, 2003:-
  - (1) No. JERC-JKL/Reg/2024/10:., dated the 24<sup>th</sup> July, 2024, publishing the Joint Electricity Regulatory Commission for UT of Jammu & Kashmir and UT of Ladakh (Electricity Supply Code) (First Amendment) Regulations, 2024, along with delay statement.

[Placed in Library. See No. L. T. 1349/18/24]

- (2) No. L-1/271/2024/CERC., dated the 1<sup>st</sup> August, 2024, publishing the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024.
- (3) No. L-1/260/2021/CERC., dated the 21<sup>st</sup> August, 2024, publishing the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024.

[Placed in Library. For (2) and (3), see No. L. T. 1350/18/24]

- (4) No. JERC-31/2024., dated the 27<sup>th</sup> August, 2024, publishing the Joint Electricity Regulatory Commission (Consumer Grievances Redressal Forum and Ombudsman) Regulations, 2024.
- (5) No. JERC-23/2018., dated the 11<sup>th</sup> September, 2024, publishing the Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Electricity Supply Code) (Third Amendment) Regulations, 2024.
- (6) No. JERC-24/2019., dated the 11<sup>th</sup> September, 2024, publishing the Joint Electricity Regulatory Commission for the State of Goa & Union Territories (Solar PV Grid Interactive System based on Net Metering & Gross Metering) (First Amendment) Regulations, 2024.
- (7) No. JERC-21/2017., dated the 19<sup>th</sup> September, 2024, publishing the Joint Electricity Regulatory Commission for the State of Goa and Union

Territories (Connectivity and Open Access in Intra-State Transmission and Distribution) (Third Amendment) Regulations, 2024.

[Placed in Library. For (4) to (7), see No. L. T. 1349/18/24]

(8) No. L-1/265/2022/CERC., dated the 29<sup>th</sup> October, 2024, publishing the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024.

[Placed in Library. See No. L. T. 1350/18/24]

- (9) No. JERC 34/2024., dated the 20<sup>th</sup> November, 2024, publishing the Joint Electricity Regulatory Commission (Medical Facility) Regulations, 2024. [Placed in Library. *See* No. L. T. 1349/18/24]
- (iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Power, framed under clause (2) of Regulation 1 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024: -
  - (1) No. L-1/260/2021/CERC., dated the 10<sup>th</sup> September, 2024, notifying the commencement of the said Regulations with effect from 16.09.2024.
  - (2) No. L-1/260/2021/CERC., dated the 30<sup>th</sup> September, 2024, notifying the commencement of certain provisions of the said Regulations.
  - (3) No. L-1/260/2021/CERC., dated the 5<sup>th</sup> November, 2024, notifying the commencement of certain provisions of the said Regulations, as per the conditions mentioned therein.

[Placed in Library. For (1) to (3), see No. L. T. 1350/18/24]

- II. (A) (1) A copy each (in English and Hindi) of the following papers under subsection (1) (b) of Section 394 of the Companies Act, 2013: -
  - (i) (a) Annual Report and Accounts of the THDCIL-UJVNL Energy Company Limited, Dehradun, Uttarakhand, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
    - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 1366/18/24]

(ii) (a) Fourth Annual Report and Accounts of the TUSCO Limited, Lucknow, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor

General of India thereon.

- (b) Review by Government on the working of the above Corporation.

  [Placed in Library. See No. L. T. 1365/18/24]
- (iii) (a) Twenty-fourth Annual Report and Accounts of the NHDC Limited, Bhopal, Madhya Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.

    [Placed in Library. See No. L. T. 1362/18/24]
- (iv) (a) Twelfth Annual Report and Accounts of the DNH and DD Power Corporation Limited, Silvassa, Dadra and Nagar Haveli, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.

    [Placed in Library. See No. L. T. 1360/18/24]
- (v) (a) Annual Report and Accounts of the NHPC Limited, Faridabad, Haryana, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.

    [Placed in Library. See No. L. T. 1361/18/24]
- (vi) (a) Thirty-sixth Annual Report and Accounts of the THDC India Limited (THDCIL), Rishikesh, Uttarakhand, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Company.

    [Placed in Library. See No. L. T. 1363/18/24]
- (vii) (a) First Annual Report and Accounts of the TREDCO Rajasthan Limited, Jaipur, Rajasthan, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.

    [Placed in Library. See No. L. T. 1364/18/24]

- (viii) (a) Annual Report and Accounts of the National Thermal Power Corporation Limited (NTPC), New Delhi, along with that of its subsidiary companies, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.

    [Placed in Library. See No. L. T. 1024/18/24]
- (ix) (a) Thirteenth Annual Report and Accounts of the Chenab Valley Power Projects Limited, Jammu, UT of Jammu & Kashmir, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review note on the performance of above corporation for the year 2023-24.

[Placed in Library. See No. L. T. 1359/18/24]

- (B) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 100 and sub-section (2) of Section 101 of the Electricity Act, 2003: -
  - (i) (a) Annual Report and Accounts of the Joint Electricity Regulatory Commission (JERC) (for the State of Goa and Union Territories), Gurugram, Haryana, for the year 2023-24, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Commission.

      [Placed in Library. See No. L. T. 1032/18/24]
  - (ii) (a) Annual Report and Accounts of the Joint Electricity Regulatory Commission (JERC) (for the UT of J&K and UT of Ladakh), Jammu, for the year 2023-24, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Commission.

      [Placed in Library. See No. L. T. 1031/18/24]
- (iii) (a) Annual Report and Accounts of the Central Electricity Regulatory Commission (CERC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Commission.

[Placed in Library. See No. L. T. 1358/18/24]

- III. (A) A copy each (in English and Hindi) of the following papers, under subsection (5) of Section 45 of the Damodar Valley Corporation Act, 1948: -
  - (a) Annual Report and Accounts of the Damodar Valley Corporation Limited (DVC), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L. T. 1352/18/24]

(B) A copy (in English and Hindi) of the Annual Budget of the Damodar Valley Corporation, Kolkata, West Bengal, for the year 2024-25, under sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948.

[Placed in Library. See No. L. T. 1352/18/24]

- IV. (A) A copy each (in English and Hindi) of the following papers, under Section 24 and sub-section (4) of Section 25 of the Energy Conservation Act, 2001: -
  - (a) Annual Report and Accounts of the Bureau of Energy Efficiency (BEE), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Bureau.

[Placed in Library. See No. L. T. 1354/18/24]

- (B) A copy each (in English and Hindi) of the following papers: -
  - (i) (a) Annual Report and Accounts of the Central Power Research Institute (CPRI), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 1353/18/24]

- (ii) (a) Annual Report and Accounts of the National Power Training Institute (NPTI), Faridabad, Haryana, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 1355/18/24]

- (iii) (a) Annual Report and Accounts of the National Institute of Wind Energy (NIWE), Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Performance Review of the above Institute, for the year 2023-24.

[Placed in Library. See No. L. T. 1008/18/24]

- (iv) (a) Annual Report and Accounts of the Forum of Regulators (FOR), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Forum.

[Placed in Library. See No. L. T. 1357/18/24]

(v) Annual Report and Accounts of the Power System Development Fund (PSDF) (Erstwhile POSOCO), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

[Placed in Library. *See* No. L. T. 1356/18/24]

- I. Notifications of the Ministry of Communications
- II. Reports and accounts (2023-24) of BSNL, New Delhi; MTNL, New Delhi; and C-DOT, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI): Sir, I lay on the Table:—

I. (i) A copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications) Notification No. G.S.R. 682(E)., dated the 4<sup>th</sup> November, 2024, publishing the Flight and Maritime Connectivity (Amendment) Rules, 2024, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. L. T. 1310/18/24]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Communications (Department of Telecommunications), under sub-section (3) of Section 56 of the Telecommunications Act, 2023: -
  - (1) G.S.R. 720(E)., dated the 21<sup>st</sup> November, 2024, publishing the Telecommunications (Telecom Cyber Security) Rules, 2024.
  - (2) G.S.R. 723(E)., dated the 22<sup>nd</sup> November, 2024, publishing the Telecommunications (Critical Telecommunication Infrastructure) Rules, 2024.
  - (3) G.S.R. 724(E)., dated the 22<sup>nd</sup> November, 2024, publishing the Telecommunications (Temporary Suspension of Services) Rules, 2024. [Placed in Library. For (1) to (3), see No. L. T. 1309/18/24]

- II. (A) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013: -
  - (i) (a) Annual Report and Accounts of the Bharat Sanchar Nigam Limited (BSNL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
    - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 1312/18/24]

- (ii) (a) Thirty-eighth Annual Report and Accounts of the Mahanagar Telephone Nigam Limited (MTNL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Performance Review of the above Company, for the year 2023-24.

    [Placed in Library. See No. L. T. 1313/18/24]
- (B) A copy each (in English and Hindi) of the following papers:-
  - (a) Annual Report and Accounts of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 1314/18/24]

#### Notifications of the Ministry of Labour and Employment

श्रम और रोजगार मंत्रालय में राज्य मंत्री (सुश्री शोभा कारान्दलाजे): महोदय, मैं औद्योगिक विवाद अधिनियम, 1947 की धारा 40 की उप धारा (3) के अधीन श्रम और रोजगार मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ:-

- (1) S.O. 3046 (E)., dated the 30<sup>th</sup> July, 2024, extending the period specified in the Notification No. S.O. 362€, dated the 29<sup>th</sup> January, 2024 for a further period of six months from 30<sup>th</sup> July, 2024.
- (2) S.O. 3096(E)., dated the 2<sup>nd</sup> August, 2024, extending the period specified in the Notification No. S.O. 422€, dated the 2<sup>nd</sup> February, 2024 for a further period of six months from 4<sup>th</sup> August, 2024.
- (3) S.O. 3493(E)., dated the 16<sup>th</sup> August, 2024, extending the period specified in the Notification No. S.O. 688€, dated the 14<sup>th</sup> February, 2024

- for a further period of six months from 19<sup>th</sup> August, 2024.
- (4) S.O. 3494(E)., dated the 16<sup>th</sup> August, 2024, declaring the services engaged in the industry of transport (other than railways) for the carriage of passengers or goods, by land or water to be a public utility service for the purposes of the said Act for a period of six months from the date of publication of this notification in Official Gazette.
- (5) S.O. 3495(E)., dated the 16<sup>th</sup> August, 2024, extending the period specified in the Notification No. S.O. 687€, dated the 14<sup>th</sup> February, 2024 for a further period of six months from 17<sup>th</sup> August, 2024.
- (6) S.O. 3646(E)., dated the 28<sup>th</sup> August, 2024, extending the period specified in the Notification No. S.O. 941 €, dated the 28<sup>th</sup> February, 2024 for a further period of six months from 28<sup>th</sup> August, 2024.
- (7) S.O. 4486(E)., dated the 14<sup>th</sup> October, 2024, declaring the services of the industry engaged in the Iron Ore Mining to be a public utility service for the purposes of the said Act for a period of six months with effect from 14<sup>th</sup> October, 2024.
- (8) S.O. 4822(E)., dated the 6<sup>th</sup> November, 2024, declaring the services of the industry engaged in the Lead and Zinc Mining Industry to be a public utility service for the purposes of the said Act for a further period of six months with effect from 9<sup>th</sup> November, 2024.
- (9) S.O. 4823(E)., dated the 6<sup>th</sup> November, 2024, declaring the services of the industry engaged in the Bhartiya Reserve Bank Note Mudran (P) Limited, Mysore (Karnataka) and Salboni (West Bengal) to be a public utility service for the purposes of the said Act for a period of six months from the date of publication of this notification in the Official Gazette.
- (10) S.O. 4828(E)., dated the 7<sup>th</sup> November, 2024, declaring the services of the industry engaged in the Copper Mining industry to be a public utility service for the purposes of the said Act for a period of six months with effect from 7<sup>th</sup> November, 2024.

[Placed in Library. For (1) to (10), see No. L. T. 1151/18/24]

- I. Notifications of the Ministry of Environment, Forest and Climate Change
- II. Report and Accounts (2023-24) of GBPNIHE, Almora, Uttarakhand and related papers

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTIVARDHAN SINGH): Sir I lay on the Table:—

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under Section 26 of the Environment (Protection) Act, 1986: -
  - (1) G.S.R. 513(E)., dated the 28<sup>th</sup> June, 2012, publishing the Environment (Protection) Amendment Rules, 2012, along with delay statement.
  - (2) S.O. 2537(E)., dated the 9<sup>th</sup> August, 2017, publishing the Environment (Protection) Amendment Rules, 2017, along with delay statement.
  - (3) S.O. 1127(E)., dated the 18<sup>th</sup> March, 2020, publishing the Environment (Protection) Amendment Rules, 2020, along with delay statement.
  - (4) S.O. 3235(E)., dated the 22<sup>nd</sup> September, 2020, publishing the Environment (Protection) Second Amendment Rules, 2020, along with delay statement.
  - (5) S.O. 4367(E)., dated the 3<sup>rd</sup> December, 2020, publishing the Environment (Protection) Third Amendment Rules, 2020, along with delay statement.
  - (6) S.O. 2346(E)., dated the 16<sup>th</sup> June, 2021, publishing the ,Environment (Protection) Amendment Rules, 2021, along with delay statement.
  - (7) S.O. 5487(E)., dated the 31<sup>st</sup> December, 2021, publishing the Environment (Protection) Fifth Amendment Rules, 2021, along with delay statement.
  - (8) S.O. 3864(E)., dated the 10<sup>th</sup> September, 2024, publishing the Environment (Protection) Second Amendment Rules, 2024.
  - (9) S.O. 4790(E)., dated the 4<sup>th</sup> November, 2024, publishing the Environment Protection (Manner of Holding Inquiry and Imposition of Penalty) Rules, 2024.

[Placed in Library. For (1) to (9), see No. L. T. 1153/18/24]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986, along with delay statement:
  - (1) S.O. 1656(E)., dated the 17<sup>th</sup> April, 2018, amending the Principal Notification No. S.O. 2930(E), dated the 18<sup>th</sup> December, 2012.
  - (2) S.O. 94(E)., dated the 6<sup>th</sup> January, 2020, amending the Principal Notification No. S.O. 102(E), dated the 1<sup>st</sup> February, 1989.

[Placed in Library. For (1) and (2), see No. L. T. 1157/18/24]

- (iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) and clause (v) and clause (xiv) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986, along with delay statement:
  - (1) S.O. 2930(E)., dated the 18<sup>th</sup> December, 2012, notifying entire watershed of certain stretch of the river Bhagirathi from Gaumukh to Uttarkashi as the Eco-sensitive Zone.

[Placed in Library. See No. L. T. 1157/18/24]

(2) S.O. 1567(E)., dated the 15<sup>th</sup> May, 2017, notifying certain area from the boundary of the Great Indian Bustard, Rollapadu Wildlife Sanctuary in the State of Andhra Pradesh, as the Great Indian Bustard, Rollapadu Wildlife Sanctuary Eco-sensitive Zone.

[Placed in Library. See No. L. T. 1154/18/24]

- (3) S.O. 5836(E)., dated the 26<sup>th</sup> November, 2018, notifying certain area from the boundary of the Raiganj Wildlife Sanctuary in the State of West Bengal as the Raiganj Wildlife Sanctuary eco-sensitive zone.
- (4) S.O. 319(E)., dated the 15<sup>th</sup> January, 2019, notifying the area and boundary of the Senchal Wildlife Sanctuary in the State of West Bengal as the Senchal Wildlife Sanctuary Eco-sensitive Zone.

[Placed in Library. For (3) and (4), see No. L. T. 1156/18/24]

(5) S.O. 5253(E)., dated the 14<sup>th</sup> November, 2022, amending the Principal Notification No. S.O. 2930€, dated the 18<sup>th</sup> December, 2012.

[Placed in Library. See No. L. T. 1157/18/24]

- (iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986, along with delay statement:
  - (1) S.O. 70(E)., dated the 10<sup>th</sup> January, 2017, notifying certain area around the boundary of Bhimbandh Wildlife Sanctuary in the State of Bihar as the Bhimbandh Wildlife Sanctuary Eco-sensitive Zone.

[Placed in Library. See No. L. T. 1155/18/24]

(2) S.O. 2994(E)., dated the 12th September, 2017, notifying certain area

- from the boundary of Neora Valley National Park of the Eco-sensitive Zone.
- (3) S.O. 3613(E)., dated the 17<sup>th</sup> November, 2017, notifying certain area around the boundary of Singalila National Park of the Eco-sensitive Zone. [Placed in Library. For (2) and (3), see No. L. T. 1156/18/24]
- (4) S.O. 1931(E)., dated the 7<sup>th</sup> June, 2019, notifying certain area around the boundary of the Chapramari Wildlife Sanctuary in the State of West Bengal as the Chapramari Wildlife Sanctuary Eco-sensitive Zone.
- (5) S.O. 3151(E)., dated the 30<sup>th</sup> August, 2019, notifying certain area around the boundary of Ramnabagan Wildlife Sanctuary, in Burdwan district in the State of West Bengal as the Eco-sensitive Zone.
- (6) S.O. 3652(E)., dated the 10<sup>th</sup> October, 2019, notifying certain area around the boundary of the Bibhutibhusan Wildlife Sanctuary, in 24 Parganas (North) District in the State of West Bengal as the Bibhutibhusan Wildlife Sanctuary Eco-sensitive Zone.

[Placed in Library. For (4) to (6), see No. L. T. 1157/18/24]

(7) S.O. 2936(E)., dated the 28<sup>th</sup> August, 2020, notifying certain area around the boundary of Sri Penusila Narasimha Wildlife Sanctuary, in Sri Potti Sriramulu Nellore and Kadapa districts in the State of Andhra Pradesh as the Eco-sensitive Zone.

[Placed in Library. See No. L. T. 1154/18/24]

(8) S.O. 2937(E)., dated the 28<sup>th</sup> August, 2020, notifying certain area around the boundary of Ballavpur Wildlife Sanctuary, in Birbhum district in the State of West Bengal as the Eco-sensitive Zone.

[Placed in Library. See No. L. T. 1157/18/24]

- (9) S.O. 1193(E)., dated the 12<sup>th</sup> March, 2021, notifying certain area around the boundary of Campbell Bay National Park in the Nicobar District of the Union territory of Andaman and Nicobar Islands as Campbell Bay National Park Eco-sensitive Zone.
- (10) S.O. 1194(E)., dated the 12<sup>th</sup> March, 2021, notifying certain area around the boundary of the Galathea National Park in the Union territory of Andaman and Nicobar Islands as Eco-sensitive Zone.

[Placed in Library. For (9) and (10), see No. L. T. 1154/18/24]

(11) S.O. 1716(E)., dated the 30<sup>th</sup> April, 2021, notifying certain areaaround the

boundary of Chakrashila Wildlife Sanctuary, in Dhubri and Kokrajhar districts in the State of Chakrashila Wildlife Sanctuary as the Ecosensitive Zone.

[Placed in Library. See No. L. T. 1155/18/24]

- (12) S.O. 1718(E)., dated the 30<sup>th</sup> April, 2021, notifying certain area around the boundary of the Kane Wildlife Sanctuary, in West Siang district in the State of Arunachal Pradesh as the Kane Wildlife Sanctuary Eco-sensitive Zone.
- (13) S.O. 2409(E)., dated the 18<sup>th</sup> June, 2021, notifying certain area around the boundary of Sri Venkateswara Wildlife Sanctuary, in Chittoor District and Cuddapah Districts in the State of Andhra Pradesh as the Sri Venkateswara Wildlife Sanctuary Eco-sensitive Zone.
- (14) S.O. 3922(E)., dated the 22<sup>nd</sup> September, 2021, notifying certain area around the boundary of Coringa Wildlife Sanctuary, in East Godavari district in the State of Andhra Pradesh as the Coringa Wildlife Sanctuary Eco-sensitive Zone.

[Placed in Library. For (12) to (14), see No. L. T. 1154/18/24]

(15) S.O. 4029(E)., dated the 30<sup>th</sup> September, 2021, amending the Principal Notification No. S.O. 1545€, dated the 25<sup>th</sup> June, 2009.

[Placed in Library. See No. L. T. 1156/18/24]

(16) S.O. 4373(E)., dated the 21<sup>st</sup> October, 2021, notifying certain area around the boundary of Nagarjunasagar-Srisailam Tiger Reserve, in Prakasam, Kurnool and Guntur Districts in the State of Andhra Pradesh as the Nagarjunasagar-Srisailam Tiger Reserve Eco-sensitive Zone.

[Placed in Library. See No. L. T. 1154/18/24]

(17) S.O. 1923(E)., dated the 25<sup>th</sup> April, 2022, notifying certain area around the boundary of Panidehing Bird Sanctuary, in Sibsagar District in the State of Assam as the Ecosensitive Zone.

[Placed in Library. See No. L. T. 1155/18/24]

- (18) S.O. 1924(E)., dated the 25<sup>th</sup> April, 2022, notifying certain area round the boundary of Barail Wildlife Sanctuary, in Cachar District in the State of Assam as the Barail Wildlife Sanctuary Eco-sensitive Zone.
- (19) S.O. 2020(E)., dated the 29th April, 2022, notifying certain area around

- the boundary of the Mahatma Gandhi Marine National Park in South Andaman District in the Union territory of Andaman and Nicobar Islands as Mahatma Gandhi Marine National Park Eco-sensitive Zone.
- (20) S.O. 1923(E)., dated the 6<sup>th</sup> May, 2024, notifying certain area around the boundary of Pakke Wildlife Sanctuary and Tiger Reserve, Eagle Nest Wildlife Sanctuary and Sessa Orchid Sanctuary in the State of Arunachal Pradesh as the Pakke Wildlife Sanctuary and Tiger Reserve, Eagle Nest Wildlife Sanctuary and Sessa Orchid Wildlife Sanctuary Eco-sensitive Zone.

[Placed in Library. For (18) to (20), see No. L. T. 1154/18/24]

(21) S.O. 2715(E)., dated the 11<sup>th</sup> July, 2024, amending the Principal Notification No. S.O. 1817(E), dated the 7<sup>th</sup> June, 2017.

[Placed in Library. See No. L. T. 1155/18/24]

(22) S.O. 3243(E)., dated the 9<sup>th</sup> August, 2024, notifying certain areaaround the boundary of Kamlang Tiger Reserve and Namdapha Tiger Reserve, in the State of Arunachal Pradesh as the Kamlang Tiger Reserve and Namdapha Tiger Reserve Eco-sensitive Zone.

[Placed in Library. See No. L. T. 1154/18/24]

- (23) S.O. 3184(E)., dated the 6<sup>th</sup> August, 2024, amending the Principal Notification No. S.O. 71€, dated the 10<sup>th</sup> January, 2017.
- (24) S.O. 3736(E)., dated the 2<sup>nd</sup> September, 2024, amending the Principal Notification No. S.O. 3549(E), dated the 30<sup>th</sup> December, 2015.
- (25) S.O. 3831(E)., dated the 6<sup>th</sup> September, 2024, amending the Principal Notification No. S.O. 70(E), dated the 10<sup>th</sup> January, 2017.
- (26) S.O. 4337(E)., dated the 4<sup>th</sup> October, 2024, amending the Principal Notification No. S.O. 3517(E), dated the 23<sup>rd</sup> November, 2016.
- (27) S.O. 4386(E)., dated the 9<sup>th</sup> October, 2024, amending the Principal Notification No. S.O. 2201(E), dated the 12<sup>th</sup> July, 2017.

[Placed in Library. For (23) to (27), see No. L. T. 1155/18/24]

(28) S.O. 4500(E)., dated the 14<sup>th</sup> October, 2024, amending the Principal Notification No. S.O. 2994(E), dated the 11<sup>th</sup> September, 2017.

[Placed in Library. See No. L. T. 1157/18/24]

- (v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under clause (v) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986, along with delay statement:
  - (1) S.O. 834(E)., dated the 22<sup>nd</sup> February, 2021, amending the Principal Notification No. S.O. 416(E), dated the 20<sup>th</sup> June, 1991.

[Placed in Library. See No. L. T. 1155/18/24]

(2) S.O. 2820(E)., dated the 21<sup>st</sup> June, 2022, amending the Principal Notification No. S.O. 52(E), dated the 17<sup>th</sup> January, 2001.

[Placed in Library. See No. L. T. 1156/18/24]

- (vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1), clause (v) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986, along with delay statement:
  - (1) S.O. 1962(E)., dated the 18<sup>th</sup> June, 2020, amending the Principal Notification No. S.O. 3151(E), dated the 29<sup>th</sup> August, 2019.

[Placed in Library. See No. L. T. 1157/18/24]

(2) S.O. 3592(E)., dated the 2<sup>nd</sup> September, 2021, amending the Principal Notification No. S.O. 133(E), dated the 4<sup>th</sup> February, 2003.

[Placed in Library. See No. L. T. 1156/18/24]

- (vii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986, along with delay statement:
  - (1) S.O. 327(E)., dated the 24<sup>th</sup> January, 2022, amending the Principal Notification No. S.O. 884(E), dated the 19<sup>th</sup> December, 1996.
  - (2) S.O. 625(E)., dated the 9<sup>th</sup> February, 2023, amending the Principal Notification No. S.O. 884(E), dated the 19<sup>th</sup> December, 1996.
  - (3) S.O. 1125(E)., dated the 10<sup>th</sup> March, 2023, amending the Principal Notification No. S.O. 884(E), dated the 19<sup>th</sup> December, 1996.
  - (4) S.O. 2133(E)., dated the 9<sup>th</sup> May, 2023, amending the Principal Notification No. S.O. 884(E), dated the 19<sup>th</sup> December, 1996.

[Placed in Library. For (1) to (4), see No. L. T. 1156/18/24]

(viii) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 353(E)., dated the 29<sup>th</sup> January, 2024, amending the Principal Notification No. S.O. 489(E), dated the 1<sup>st</sup> May, 2003, issued under subsections (1) and (3) of Section 3 of the Environment (Protection) Act, 1986, along with delay statement.

[Placed in Library. See No. L. T. 1494/18/24]

(ix) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. G.S.R.727(E)., dated the 25<sup>th</sup> November, 2024, publishing the State Pollution Control Board (Manner of Nomination and other Terms and Conditions of Service of Chairman) Rules, 2024, under sub-section (3) of Section 63 of the Water (Prevention And Control Of Pollution) Act, 1974.

[Placed in Library. See No. L. T. 1495/18/24]

- II. A copy each (in English and Hindi) of the following papers:
  - (a) Annual Report and Accounts of G.B. Pant National Institute of Himalayan Environment (GBPNIHE), Almora, Uttarakhand, for the year 2023-24, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 1496/18/24]

#### Report and Accounts (2023-24) of SAI, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRIMATI RAKSHA NIKHIL KHADSE): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:

- (a) Annual Report and Accounts of the Sports Authority of India (SAI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L. T. 1164/18/24]

#### Report and Accounts (2023-24) of RIS, New Delhi and related papers

विदेश मंत्रालय में राज्य मंत्री (श्री पिबत्र मार्गेरिटा): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

(a) Annual Report and Accounts of the Research and Information System for

Developing Countries (RIS), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

[Placed in Library. See No. L. T. 1449/18/24]

#### MESSAGE FROM LOK SABHA

MR. CHAIRMAN: Message from the Lok Sabha. Secretary-General.

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on 11<sup>th</sup> December, 2024, passed the Railways (Amendment) Bill, 2024.

I lay a copy of the said Bill on the Table.

#### REPORTS OF THE COMMITTEE ON PUBLIC ACCOUNTS

SHRI SHAKTISINH GOHIL (Gujarat): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Committee on Public Accounts (2024-25):-

- (i) Second Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Eightieth Report (Seventeenth Lok Sabha) on "Loss of Revenue due to Irregular Tax Exemption - South Asian University";
- (ii) Third Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Eighty-first Report (Seventeenth Lok Sabha) on "Procurement of X-Engines"; and
- (iii) Fourth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Ninetieth Report (Seventeenth Lok Sabha) on "Avoidable Expenditure on Procurement of Channel Air Boxes: Banaras Locomotive Works".

## REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ

SHRI SANT BALBIR SINGH (Punjab): \*Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj:-

- (i) First Report on Demands for Grants (2024-25) pertaining to the Department of Rural Development (Ministry of Rural Development);
- (ii) Second Report on Demands for Grants (2024-25) pertaining to the Department of Land Resources (Ministry of Rural Development); and
- (iii) Third Report on Demands for Grants (2024-25) pertaining to the Ministry of Panchayati Raj.

## STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON WATER RESOURCES

श्री संजय कुमार झा (बिहार): महोदय, मैं विभाग-संबंधित जल संसाधन संबंधी संसदीय स्थायी सिमिति के निम्नलिखित प्रतिवेदनों पर सरकार द्वारा की गई आगे की कार्रवाई को दर्शाने वाले विवरणों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ:-

- (i) Twenty-eighth Report (ATR) pertaining to the Observations/Recommendations contained in the Twenty-first Report (Seventeenth Lok Sabha) of the Department—related Parliamentary Standing Committee on Water Resources on 'Demands for Grants (2023-24)'; and
- (ii) Twenty-fifth Report (ATR) pertaining to the observations/Recommendations contained in the Twenty-second Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Water Resources on 'Groundwater: A Valuable but Diminishing Resource'.

<sup>&</sup>amp; English translation of the original speech delivered in Punjabi.

## STATEMENTS OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

श्री शंभू शरण पटेल (बिहार): महोदय, मैं अन्य पिछड़े वर्गों के कल्याण संबधी समिति के निम्नलिखित की गई अंतिम कार्रवाई संबंधी विवरणों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Ninth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the First Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in National Hydroelectric Power Corporation (NHPC) Ltd' pertaining to the Ministry of Power;
- (ii) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-Fourth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the Seventeenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Airports Authority of India (AAI)' pertaining to the Ministry of Civil Aviation;
- (iii) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-Eighth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the Nineteenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in Employment and for their welfare in Employees' Provident Fund Organisation (EPFO)' pertaining to the Ministry of Labour and Employment;
- (iv) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-Ninth Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the Twentieth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Madras Fertilizers Limited (MFL), Brahmaputra Valley Fertilizers Corporation (BVFCL) and Fertilizers and Chemicals Travancore Limited (FACT)'

- pertaining to the Ministry of Chemicals and Fertilizers; and
- (v) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Thirty-First Report (Seventeenth Lok Sabha) of the Committee on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-First Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in Employment and for their welfare in Employees' State Insurance Corporation' pertaining to the Ministry of Labour and Employment.

## MOTION FOR ELECTION TO THE COURT OF THE ALIGARH MUSLIM UNIVERSITY

शिक्षा मंत्री (श्री धर्मेंद्र प्रधान)ः महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूँ :—

"कि अलीगढ़ मुस्लिम विश्वविद्यालय अधिनियम, 1920 से संलग्न अलीगढ़ मुस्लिम विश्वविद्यालय के परिनियमों के परिनियम 14(2) के साथ पठित परिनियम 14(1)(xxiv) के अनुसरण में, यह सभा, उस रीति से, जैसा सभापित निदेश दें, सभा के सदस्यों में से एक सदस्य को अलीगढ़ मुस्लिम विश्वविद्यालय की कोर्ट का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।"

#### STATEMENT BY MINISTER

# STATUS OF IMPLEMENTATION OF RECOMMENDATIONS/ OBSERVATIONS CONTAINED IN THE 57<sup>TH</sup> REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COMMUNICATIONS AND INFORMATION TECHNOLOGY

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI): Sir, I make a statement regarding Status of implementation of recommendations/ observations contained in the 57<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology on 'Department of Posts — Initiatives and Challenges 2023-24' pertaining to the Department of Posts.

#### **OBSERVATIONS BY THE CHAIR**

MR. CHAIRMAN: Hon. Members, I have received six notices under Rule 267. Except one, on all others, I have already given my ruling. The one on which my ruling has not come so far is a notice emanating from Shrimati Renuka Chowdhury demanding discussion on alleged derogatory and divisive statements made by a sitting Judge of the Allahabad High Court.

Hon. Members, Article 121 of the Constitution raises restrictions on discussion on the conduct of a Judge in discharge of his duties except upon a motion praying for removal of the Judge ... (Interruptions)...

SHRIMATI RENUKA CHOWDHURY (Telangana): Not on his duty! ...(Interruptions)...

MR. CHAIRMAN: One minute. And when he is not on duty, I am referring to another rule, a rule made by this House. When we talk of rules, I would greatly appreciate hon. Members to reflect. Let us not jump to conclusions. The rule is very categorical. Let me read Rule 238, and the Rule is formulated by us. The Rule says, sub-clause (v) — "Rules to be observed while speaking. A Member while speaking shall not reflect upon the conduct of persons of high authority unless the discussion is based on a substantive motion drawn in proper terms." The explanation says, "The words 'persons in high authority' mean persons whose conduct can only be discussed on a substantive motion drawn in proper terms under the Constitution or such other persons whose conduct, in the opinion of the Chairman.." My opinion also counts! ...(Interruptions)... I am dealing with the matter. ...(Interruptions)... Therefore, Renukaji, this can be discussed only on a substantive motion. With your long experience and clarity of the rule, you must now be convinced that your notice is in transgression of the rules. So, hon. Members, ...(Interruptions)...

DR. JOHN BRITTAS: \*

SHRI RANDEEP SINGH SURJEWALA: \*

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<sup>\*</sup> Not recorded.

MR. CHAIRMAN: Nothing is going on record. ... (Interruptions)... Randeep Surjewala ji, ...(Interruptions)... Nothing is going on record. ...(Interruptions)... What is this? ... (Interruptions)... One minute. ... (Interruptions)... Hon. Members, ...(Interruptions)... Would you please take your seat? ...(Interruptions)... Randeep ji, don't force me. ... (Interruptions)... No. Don't force me. ... (Interruptions)... I am in the midst of taking a view. ... (Interruptions)... Please think, I am on a thinking mind at least in a moderate sense. I do not ... (Interruptions)... I will express myself ...(Interruptions)... Hon. Members, I will express myself at an appropriate time. Wait for that occasion. But, right now, can there be a more transgression of a rule? I am in the process of deciding Rule 267. The matter relates to what Renuka Chowdhuryji has said. A Member is not prepared to read the rule. And my ruling to which a reference has been made is a very exhaustive ruling. The point of order was raised by the Leader of the Opposition when the then Leader of the House, Shri Piyush Goyal, made an issue with the observations made by a Member of Lok Sabha while he was not in the country. Khargeji had taken exception to that. I had decided that ruling. Kindly go through it. I am sure you have not gone through it. If you had gone through it, you would have understood.

LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, the Speaker gave that ruling there, not here. ...(Interruptions)...

MR. CHAIRMAN: Would you listen to me, Digvijayaji? ...(Interruptions)... माननीय सदस्यगण, जो नियम आपने बनाए हैं, उन नियमों में स्पष्ट प्रावधान है कि यदि इस सदन में, उस सदन के सदस्य की चर्चा की जाती है, तो कैसे की जाएगी, तो रूल साफ कहता है कि चर्चा हो सकती है। आप उस रूलिंग को नहीं पढ़ेंगे। आप क्या पढ़ेंगे, इसके बारे में मेरा दिमाग अभी चल रहा है। किसान का दिमाग विपरीत परिस्थिति में चलता है। किसान अपनों से भी संकट झेलता है और ईश्वर से भी झेलता है। ...(व्यवधान)...

श्री रणदीप सिंह सुरजेवाला (राजस्थान) : सर, ...(व्यवधान)...

श्री सभापति: आप क्यों खड़े हो गए? ...(व्यवधान)... Why has Shri Randeep Singh Surjewala got up? ...(Interruptions)... Oh my God! यह तो guilt- conscious ...(Interruptions)...

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, ...(व्यवधान)...

MR. CHAIRMAN: Hon. Members, I am not allowing. Take your seat. The notices are declined. ... (Interruptions)... Hon. Leader of the House.

सभा के नेता (श्री जगत प्रकाश नड्डा)ः सर, अभी आपने रूलिंग देते हुए एक घटना के विषय को उद्धृत किया है, मैं उसको सिर्फ रिपीट कर रहा हूं। The Chair cannot be questioned with regard to the admissibility, and the Chairman's ruling cannot be questioned or criticised. To do so is... ...(Interruptions)...

DR. JOHN BRITTAS (Kerala): Who is questioning that?

श्री संजय सिंह: सभापति महोदय, ये कैसे बात कर रहे हैं? ...(व्यवधान)...

MR. CHAIRMAN: Take your seat. ...(Interruptions)...

श्री शक्तिसंह गोहिल: सर, आप उनको रोकिए, ...(व्यवधान)...

श्री सभापतिः रोकूंगा। ...(व्यवधान)... किस-किस को सिखाऊंगा? ...(व्यवधान)...

श्री जगत प्रकाश नड्डाः सभापति जी...

MR. CHAIRMAN: I have given the floor to the Leader of the House. ... (Interruptions)... Shri Sanjay Singh, your conduct ... (Interruptions)... Take your seat. ... (Interruptions)... I know. Take your seat. ... (Interruptions)... If you don't take your seat,... ... (Interruptions)... I will not. ... (Interruptions)... You are the leader of your party. आप ये क्या कर रहे हो? Are you his brief holder? ... (Interruptions)... Are you his spokesperson? ... (Interruptions)... He can do it himself. ... (Interruptions)... Only that of the Leader of the House will go on record. Nothing else is going on record.

श्री जगत प्रकाश नड़ाः सर, जैसा मैं कह रहा था कि the Chair cannot be questioned with regard to the admissibility, and for other purposes, Chairman's ruling cannot be questioned or criticised. ...(Interruptions)... To do so is contempt of the House and the Chairman. ये सब स्पष्ट शब्दों में कहा गया है। मुझे दुख के साथ कहना पड़ता है कि कल Leader of the Opposition, Shri Kharge ji, जो बहुत सीनियर लीडर हैं... हमारे वयोवृद्ध नेता, जो बहुत तर्जुबेकार हैं, उन्होंने एक प्रेस कॉन्फ्रेंस करके चेयर को criticize किया, ...(व्यवधान)... यह बहुत ही आपत्तिजनक है। This is objectionable. यह condemnable है, यह निंदनीय है और यह गलत परंपरा को रास्ता दिखाता है। ...(व्यवधान)... इसकी जितनी भी भर्त्सना की जाए, कम है। इसको condemn करना चाहिए by one and all. जैसा मैंने कहा कि उन्होंने प्रैस

कॉन्फ्रेंस में आरोप लगाया कि इनको opportunity नहीं दी जाती है। ...(व्यवधान)... मैं यह बताना चाहता हूं कि आपको एक बार नहीं, अनेकों बार चैम्बर में बुलाया गया है। Letters have been written by the Chair. Letters have been written.

श्री सभापतिः कृपया, आप लोग बैठ जाइए। ...(व्यवधान)... नड्डा जी, बोल रहे हैं। आपको कोई ऐसा अधिकार नहीं है कि कोई भी बोले, तो आप बोलेंगे। आप यहां भी बोलेंगे, बाहर भी बोलेंगे। आप सुनिए। ...(व्यवधान)...

SHRI JAGAT PRAKASH NADDA: Letters have been written by the Chair to the Leader of the Opposition, time and again, to participate and come to the Chamber but the Leader of the Opposition has always denied and he has also not participated in the last BAC meeting! ...(Interruptions)... यह बताता है कि प्रजातांत्रिक परंपराओं की व्यवस्थाओं में आपकी कितनी रुचि है और आप उसका कितना आदर करते हैं। ...(व्यवधान)... इसको भी आपको ध्यान में रखना चाहिए। मैं यहां यह भी उद्धृत करना चाहता हूं कि इंडियन नेशनल कांग्रेस के ऑफिशियल हैंडल से चेयरमैन को cheerleader कहा गया है। इसकी भर्त्सना की जानी चाहिए। ...(व्यवधान)... Constitutional position को डेरोगेट करने का, constitutional position को demean करने का जो आपने कुत्सित प्रयास किया है, जो गलत प्रयास किया है, जो प्रजातांत्रिक मूल्यों और संसदीय प्रणाली को आपने धता बताई है, उसके लिए भारत की जनता इंडियन नेशनल कांग्रेस को और कांग्रेस पार्टी को कभी माफ नहीं करेगी। ...(व्यवधान)... मुझे यहां यह भी उद्धृत करना है कि आज आप प्रजातांत्रिक व्यवस्थाओं की, प्रजातांत्रिक मूल्यों की और संवैधानिक पोजिशन्स की, constitutional position की बहुत चिंता कर रहे हैं। यह यही पार्लियामेंट है, जहां एक सीनियर लीडर, कांग्रेस पार्टी का वरिष्ठतम नेता इसी पार्लियामेंट के परिसर में बाहर चेयरमैन की मिमिक्री का वीडियो बना रहा था। ...(व्यवधान)... इतिहास इस बात का ग्वाह है। मैं यहां यह बताना चाहता हूं कि कांग्रेस पार्टी को संवैधानिक व्यवस्थाओं में न कोई रुचि है, न ही इंटरेस्ट है और संवैधानिक दृष्टि से हमारी संसदीय प्रणालियों के प्रति, parliamentary practices के प्रति न ही कोई रिस्पेक्ट है, न ही कोई आदर है और जो इन्होंने कल प्रेस कॉन्फ्रेंस की, वह इस बात को भी बताता है कि इस देश को मूल मुद्दे से भटकाने का प्रयास किया गया है, जो मैंने कल भी कहा था। देश जानना चाहता है कि इस हाउस की वरिष्ठतम नेता और कांग्रेस पार्टी की नेता, सोनिया जी का सोरोस से क्या संबंध है? ...(व्यवधान)... What is the relationship between Smt. Sonia Gandhiji and Mr. Soros? The country wants to know. ...(Interruptions)... देश की आम जनता जानना चाहती है कि जो सोरोस इस देश को destabilise करने के लिए billions of dollars डोनेशन के रूप में देता है ...(व्यवधान)... यहाँ उसकी आवाज़ कांग्रेस पार्टी कठपुतली बनकर उठाती है और देश को destabilize करती है। ऐसी स्थिति में यह बात भर्त्सना करने योग्य है। इसकी जितनी भी भर्त्सना की जाए, वह कम है। देश को भटकाने का जो प्रयास किया गया है, उसके लिए देश उन्हें कभी माफ नहीं करेगा। ...(व्यवधान)... सभापति जी, इस तरीके से संवैधानिक पदों की गरिमा को ठेस पहुँचाने का जो प्रयास किया है, उसकी भारतीय जनता पार्टी और यह हाउस निन्दा करता है। मैं कहना चाहता हूं कि मैं इसके लिए निन्दा प्रस्ताव लाने की बात करता हूं।

MR. CHAIRMAN: The Leader of the Opposition. ...(Interruptions)... Please go to your seats. ...(Interruptions)... Go to your seats. ...(Interruptions)...

श्री मिल्लकार्जुन खरगेः सभापित जी, मैंने बड़ी गंभीरता से लीडर ऑफ दि हाउस की बात सुनी है। उन्होंने यह कहा है कि चेयरमैन साहब जो बात कहते हैं, उनके सख्त ऑर्डर के खिलाफ, उनके जो निर्णय होते हैं, उन निर्णयों के विरुद्ध कोई बात नहीं कहनी चाहिए। यह contempt होता है - उन्होंने ऐसा कहा है। सर, मैं एक बात बताना चाहता हूं कि ये लोग अपने विषय से भटकाना चाहते हैं। ...(व्यवधान)...

श्री सभापति: खरगे जी, क्या आप आज तक किसी Business Advisory Committee में आए हैं? क्या आपने मेरा निमंत्रण स्वीकार किया? ...(व्यवधान)... ऐसा नहीं है, आप बोलिए। ...(व्यवधान)... The House stands adjourned to meet at 2.00 p.m. today.

The House then adjourned at thirty-two minutes past eleven of the clock.

The House reassembled at two of the clock,

MR. CHAIRMAN in the Chair

MR. CHAIRMAN: Shri Derek O'Brien...(Interruptions)...

SHRI DEREK O' BRIEN (West Bengal): Sir, my point of order ...(Interruptions)...
Sir, my point of order is ...(Interruptions)...

MR. CHAIRMAN: Shri Derek O'Brien. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, my point of order is on Rule ...(Interruptions)... Please, Sir. ...(Interruptions)... Sir, my point of order is on Rule 251. ...(Interruptions)...

MR. CHAIRMAN: One minute. ... (Interruptions)...

SHRI DEREK O'BRIEN: Sir, my point of order is on Rule 251.

MR. CHAIRMAN: Yes, go ahead. ... (Interruptions)...

#### SHRI DEREK O'BRIEN:\*

MR. CHAIRMAN: It is not a point of order. ...(Interruptions)... No; nothing will go on record. ...(Interruptions)... It is not a point of order. ...(Interruptions)... What is the point of order? ...(Interruptions)... Nothing will go on record. ...(Interruptions)... I am surprised. ...(Interruptions)... What is the point of order? This is no point of order. ...(Interruptions)... Your demand is ...(Interruptions)... Nothing is going on record. ...(Interruptions)... Devegowdaji ...(Interruptions)...

SHRI H.D. DEVEGOWDA (Karnataka): Sir, I may be permitted. ... (Interruptions)...

Sir, I may be permitted to speak on notice issued by our hon. friends, the impeachment notice, about two days back ... (Interruptions)... They have issued and they want to demand for a discussion. Under the rule ... (Interruptions)... it cannot be taken within fourteen days. ... (Interruptions)... Now the point is, my friend Khargeji, as the Leader of the Opposition and myself,... (Interruptions)... were working together for ten years in the Assembly. ... (Interruptions)... I know Khargeji is one of the sober leaders. ... (Interruptions)... But, today, some of his own colleagues are disturbing the House, to not function. ... (Interruptions)... We have come here not to hear this ... (Interruptions)... The Motion which they have brought, ... (Interruptions)... In the history, this is the first time that they are bringing an impeachment motion against the Chairman ... (Interruptions)... They are creating a new precedent. ... (Interruptions)... Sir, this is going to demolish our democratic system. ... (Interruptions)... We cannot tolerate. ... (Interruptions)...

Sir, I must be very frank, Khargeji is a very sober leader. ...(Interruptions)... And, he is here for the last four-and-a-half years. ...(Interruptions)... You are sitting in the exalted Chair since 2022. ...(Interruptions)... From that day, I am watching, you are not partial. ...(Interruptions)... You are impartial while conducting the Business of the House. ...(Interruptions)... Sir, this is not the way. The House should function. ...(Interruptions)... They are all senior leaders, experienced leaders. ...(Interruptions)... Last Parliament Session, some of the Members wanted to insult you. ...(Interruptions)... We are watching. ...(Interruptions)... We have tolerated. ...(Interruptions)... This is not the way. ...(Interruptions)... My friend Khargeji, let me be very frank, he should not allow his colleagues to behave like this. ...(Interruptions)... The Leader of

<sup>\*</sup> Not recorded.

the House appealed several times. ... (Interruptions)... They are not bothered. This is not the way. ... (Interruptions)... Sir, not only have they insulted the hon. Prime Minister by making a mockery. ... (Interruptions)... By making a mockery, they have insulted the hon. Prime Minister of this country. ... (Interruptions)... We can't tolerate. We cannot tolerate this type of behavior. ... (Interruptions)... They have been senior leaders. I am sorry, last Session, they have tried to insult you. ... (Interruptions)... They are trying to create a new precedent by bringing a No Confidence Motion against the Chairman. ... (Interruptions)... First time in the history of this country, these people have brought No Confidence Motion against the Chairman! ...(Interruptions)... I am sorry, we cannot agree. ... (Interruptions)... And I must be very frank, how they have behaved outside against the hon. Prime Minister. ... (Interruptions)... This is going to destabilize our democratic system. ... (Interruptions)... We cannot allow. ...(Interruptions)... I am really pained. I would, with folded hands, appeal to these Members not to make that move; they are creating a new precedent. ...(Interruptions)... I am so sorry. Khargeji is a gentleman. He is a very sober leader. ...(Interruptions)... Now, his own colleagues are creating this ...(Interruptions)... And, I appeal to the Leader of the House, we cannot accept this. ...(Interruptions)... The House must function. They are insulting the Prime Minister by making a mockery. ... (Interruptions)... We cannot allow this type of thing. ...(Interruptions)... We cannot. I appeal to them. How long will this go like that? ...(Interruptions)... How long the Leader of the House would appeal? ...(Interruptions)... This is not the way. We cannot allow. ...(Interruptions)...

MR. CHAIRMAN: Now, the Leader of the Opposition. ... (Interruptions)...

श्री मिल्लकार्जुन खरगेः सर, मैं आपका ध्यान रूल नम्बर 238A की तरफ आकर्षित करना चाहता हूं। ...(व्यवधान)... The Rule 238A is regarding "Procedure regarding allegations against members". ...(Interruptions)... It says, 'No allegation of a defamatory or incriminatory nature shall be made by a member against any other member or a member of the House unless the member making the allegation has given previous intimation to the Chairman and also to the Minister concerned so that the Minister may be able to make an investigation into the matter for the purpose of a reply.'

MR. CHAIRMAN: What is your point of order? ...(Interruptions)... Mr. Kharge, what is your point of order? ...(Interruptions)... What is the rule? ...(Interruptions)...

SHRI MALLIKARJUN KHARGE: Sir, the Rule is 238A. ... (Interruptions)...

MR. CHAIRMAN: What is your point of order? ... (Interruptions)...

SHRI MALLIKARJUN KHARGE: Sir, the House is not in order. ...(Interruptions)... I am telling that they are making reckless allegation. ...(Interruptions)...

MR. CHAIRMAN: What is your point of order? ... (Interruptions)...

SHRI MALLIKARJUN KHARGE: They are making reckless allegation. ... (Interruptions)... Sir, you are respected. ... (Interruptions)... And you are listening and you are encouraging them. ... (Interruptions)...

MR. CHAIRMAN: What is your point of order? ... (Interruptions)...

SHRI MALLIKARJUN KHARGE: Who is allowing this disruption? ...(Interruptions)... I want to ask that...(Interruptions)...

MR. CHAIRMAN: What is the point of order? ... (Interruptions)...

SHRI MALLIKARJUN KHARGE: Sir, I raised it under Rule 238A. ... (Interruptions)...

MR. CHAIRMAN: I have seen that rule. ... (Interruptions)... I know the rule. ... (Interruptions)... What is the point of order? ... (Interruptions)...

श्री मिल्लकार्जुन खरगेः सर, अब सुनिए। ...(व्यवधान)... यह लोकतंत्र हमेशा दो पहियों पर चलता है। ...(व्यवधान)...

MR. CHAIRMAN: I know. But what is the point of order? ... (Interruptions)... Who is that Member? ... (Interruptions)...

श्री मल्लिकार्जुन खरगे: एक पहिया है अपोजिशन पार्टी और दूसरा है रूलिंग पार्टी। ...(व्यवधान)...

MR. CHAIRMAN: Who is the Member, making the allegation? ... (Interruptions)... What is the point of order? ... (Interruptions)... What is the point of order? ... (Interruptions)...

श्री मिल्लकार्जुन खरगेः आप दोनों के लिए अंपायर हैं, लेकिन आपने अंपायरी छोड़ कर अगर एकतरफा निर्णय लिया, ...(व्यवधान)... तो यह देश के लिए, डेमोक्रेसी के लिए बहुत ...(व्यवधान)...

MR. CHAIRMAN: The House stands adjourned to meet at 11.00 a.m. on Friday, the 13<sup>th</sup> December, 2024.

The House then adjourned at twelve minutes past two of the clock till eleven of the clock on Friday, the 13<sup>th</sup> December, 2024.

